

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

OA 304/94.

Dt. of Order: 11-3-94.

1. Mrs. M. Padmavathi	9. Smt. G. Koteswaramma
2. Mrs. G. Narayananamma	10. Mrs. V. Seetharamamma
3. Mrs. V. Vijaya	11. K. Manikyam Mrs.
4. Mrs. S. Siva Parvathi	12. Mrs. K. Tirupatamma
5. Mrs. Ch. Salamma	13. Mrs. K. Bhudevamma
6. Mrs. K. Annapurna	
7. Mrs. M. Lalitha Kumari	
8. Smt. T. JanakiApplicants

Vs.

1. The Telecom District Engineer,
Ongole.
2. The Chief General Manager, Telecommunications,
Doorsanchar Bhavan, Hyd.
3. The Director General, Telecommunications,
Sanchar Bhavan, New Delhi.
4. Union of India, rep. by its
Secretary, Ministry of Finance,
New Delhi.

Counsel for the Applicants : Shri K. Venkateswara Rao

Counsel for the Respondents : Shri N.R. Devraj, Sr. C.G.S.C

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHAR REDDY : MEMBER (J)

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O.A. 304/94

Dt. of Decision : 11.3.94

ORDER

¶ As per Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.) ¶

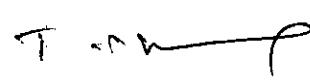
This is an application filed under section 19 of the Administrative Tribunals Act to direct the respondents to pay dearness relief on their family pensions with effect from the date of their appointment on compassionate grounds with all consequential benefits and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. The thirteen applicants in this OA are the widows of Telecom employees who were appointed as Telecom Office Office Assistants and Group 'D' personnel on compassionate grounds following the death of their husbands.

The respondents had denied payment of dearness relief on their family pension from the date of their appointment on compassionate grounds. Hence, the present OA is filed by the applicants for the reliefs as indicated above.

3. We have heard Mr. K. Venkateswara Rao counsel for the applicant and Mr. K. Basukara Rao standing counsel for the respondents.

4. OA. No. 1116/93 had been filed by the applicant therein who stands on similar footing to the applicant herein in all respects. The Division Bench of this Tribunal consisting Hon'ble Mr. Justice V.Neeladri Rao, Vice-Chairman and Mr. P.T. Thiruvengadam, Member (Administration) heard and disposed of the said OA No. 1116/93 as per order

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dt. 13.9.93 by giving certain directions. As the applicants herein as already pointed out stand on the same footing as the applicant in OA. 1116/93, it will be just and proper to dispose of this OA also by giving very same directions that were given in OA. 1116/93. In the result, the respondents are hereby directed ~~to give~~ to pay relief on family pension to the applicants from the time they were employed as ~~TOA~~ Gp.C even though they are appointed on compassionate grounds. But the arrears of pension shall be restricted only for a period of one year prior to the filing of this OA that is the ^{to} arrears of pension are directed to be paid the applicants by the respondents from 1.3.93 or from the date of appointment of the applicants ~~whichever~~ is later. This order shall be implemented by the respondents within 4 months from the date of communication of this order.

5. OA disposed of accordingly. Parties shall bear their own costs.

T. C
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated : The 11th March 1994.
(Dictated in Open Court)

Amelia
Deputy Registrar (J)CC

To spr

1. The Telecom District Engineer, Ongole.
2. The Chief General Manager, Telecommunications, DoorsancharBhavan, Hyderabad.
3. The Director General, Telecommunications, Sancharbhanav, New Delhi.
4. The Secretary, Union of India, Min. of Finance, New Delhi.
5. One copy to Mr.K.Venkateswara Rao, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

P. B. D. S. 2/3/94
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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 11 - 3 - 1994

ORDER/JUDGMENT

H.A/R.A./C.A./No.

O.A.No.

in

304/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

23/3/94

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